Awarding of SAV certificates to the teachers

1672. SHRI PILOO MODY: SHR1 RAMESHWAR SINGH: ABDUL RAHMAN **SHRI** SHEIKH:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

- (a) the number of teachers in the Union Territory of Delhi who were awarded SAV certificates:
- (b) the year in which the teachers in service were considered eligible for award of the aforesaid certificates:
- (O the reasons for the stoppage of awarding of the certificates:
- (d) whether it is a fact that several senior teachers deserving the award have been denied these certificates; if so, what are the reasons therefor; and
- (e) whether it is also a fact that Government propose to restore the practice of awarding these certificates to the teachers in the near future; if so, by when?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARKATAKI): (a) 753.

- (b) Teachers who were appointed upto 31-12-1965 and in the case of 'to scheduled teachers belonging Castes/Scheduled Tribes appointed 31-12-1972 considered upto were eligible for consideration the for grant of SAV certificates.
- (c) to (e) The Delhi School Educa tion Act. 1973 and Delhi School Edu cation Rules, 1973 framed thereunder do not specifically provide for the grant of SAV certificates. Notwith standing this the question whether the Director of Education, Delhi Adminis tration, would still be competent to grant SAV certificates, is under exa mination of Delhi Administration.

Alleged acceptance of bribe by the Administrative Officer Safdarjang Hospital, New Delhi

1673. SHRIMATI AMBIKA SONI: SHRI T. BASHEER: SHRI DINESH GOSWAMI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that the Administrative Officer in the Safdarjang Hospital, New Delhi was allegedly caught red-handed by the CBI while accepting a bribe of Rs 2,000 in the last week of September, 1978;
- (b) whether the Central Bureau of Investigation conducted raids at his residence and other places in this connection;
- (c) whether it is also a fact that the Administrative Officer continues to attend to his duties and has not been suspended; and
 - (d) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) No. The SPE/CBI, Delhi Branch has however, registered a case against the Administrative Officer. Safdarjang Hospital under Section 161/IPC on 28th September, 1978 for investigation.

(b) to (d) Yes. The CBI has reported that the Administrative Officer, Safdarjang Hospital was arrested on 28th September, 1978 but was released on bail on the very same day. Since he was not detained in Police custody for more than 48 hours, he was not placed under suspension. CBI, however, has been requested to expedite the investigation and submission of the report.